

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

NOTIFICATION

No: 10

Dated: 18.04.2019

In continuation to High Court Notification No.420 dated 15.10.2015 the following Advocates have also been inducted into the panel for conducting cases on behalf of the High Court of Jammu and Kashmir/ Subordinate Courts before the Hon'ble High Court at Jammu and the State Information Commission :-

S.No	Name of Advocate	Cases to be Assigned
01	Shri. Rajnish Raina, Advocate	High Court Cases/ RTI Cases
02.	Shri. Suraj Singh, Advocate	High Court Cases/ RTI Cases

The above said panel of Lawyers shall be governed by the terms and conditions / fee structure as laid down in High Court Notification No.420 dated 15.10.2015.

The empanelled lawyers shall ensure to secure the interest of the High Court by pursuing the cases vigorously and they shall keep the Registrar General informed about the Court proceedings.

BY ORDER

(Sanjay Dhar)
Registrar General

No. 1230-39/LS Date: 18.04.2019

Copy to the:

1. Principal Secretary to Hon'ble the Chief Justice for information
2. Secretary to Hon'ble Mr. Justice Rajesh Bindal
3. Secretary to Hon'ble Mr. Justice Ali Mohammad Magrey
.....for information of their Lordships.

4. Registrar Vigilance High Court of J&K
5. Registrar Rules High Court of J&K for information
- 6-7. Registrar Judicial High Court of J&K Srinagar / Jammu for information
8. Chief Accounts Officer High Court Main Wing
9. Shri. Rajnesh Raina, Advocate, High Court of J&K, Jammu
10. Shri Suraj Singh, Advocate, High Court of J&K, Jammu

.....for information and necessary action.

Registrar General